

DIVISION BENCH

ITEM NO.105

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) No.126/ALD/2020

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 16th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	MANI BHUSHAN PRASAD SINHA V/S M/S N.S. THERMAL ENERGY PVT LTD
UNDER SECTION	9 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Krishna Dev Vyas, Adv. : *For the Operational Creditor*

NONE : *For the Corporate Debtor*

ORDER

Ld. Counsel representing the Operational Creditor is present physically. However, there is no representation on behalf of the Corporate Debtor.

- 1.** Ld. Counsel representing the Operational Creditor states that according to the information that he has gathered, during the pendency of the present petition, the Applicant had expired. He has got no fresh instructions on behalf of the Applicant with regard to bringing on record his legal representative (LRs), if any for the purpose of continuance of the present petition.
- 2.** In these circumstances, let the fresh notice be issued to the Operational Creditor to be represented. The notice be issued by the Registry within a period of two weeks at the last known address of the Operational Creditor, and if there is no representation even thereafter, the appropriate orders would be passed.

-Sd-

-Sd-

3. There is no representation today on behalf of the Corporate Debtor. It is also noted that the Corporate Debtor has not come present on previous occasions as well.
4. Let this be also the last opportunity granted to the Corporate Debtor to be present for further hearing.
5. The matter is adjourned for further hearing on 28th August, 2024.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

16th July, 2024

Kavya Prakash Srivastava
(Stenographer)